

[*Translation*]**Welfare Schemes in U.P.**

4105. SHRI RAMPAL SINGH: Will the Minister of WELFARE be pleased to state:

(a) welfare schemes submitted by the Government of Uttar Pradesh to the Union Government for approval;

(b) the number of the schemes accorded approval out of them and the extent of amount released; and

(c) the time by which remaining amount approved for the schemes is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) to (c) During the year 1993-94, proposals were received from Government of Uttar Pradesh for release of funds under 13 Centrally Sponsored Schemes. A sum of Rs. 8037.59 lakh was released by the Central Government for implementation of these 13 schemes.

**National Commission For SC/ST to Check Atrocities**

4106. SHRI MOHAN SINGH (FEROZEPUR): Will the Minister of WELFARE be pleased to state:

(a) whether the National Commission on Scheduled Castes and Scheduled Tribes has stated that it is unable to check atrocities on the dalits due to lack of absolute powers with it;

(b) if so, whether any steps have been taken by the Government to give complete authority to the Commission to check atrocities on SCs/STs;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) AS ascertained from the National Commission for SCs and STs, the Commission has not made any such statement. The Commission has also stated that checking atrocities is not one of its functions.

(b) to (d) Do not arise.

**Religious Places**

4107. SHRI DILEEPBHAI SANGHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have issued any instructions in regard to repair of the religious places damaged in Jammu and Kashmir; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) under the existing policy of the Government of Jammu and Kashmir, compensation to the tune of 50% of the damage, subject to a ceiling of Rs. 1 lakh, is being paid in cases of damage to immovable property, including places of worship, to facilitate repairs, etc.

[*English*]**Reservations for SCs/STs and Backward Classes.**

4108. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: